

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.773/93.

Shri M.A.Uikey, & Ors.Applicants.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant by Shri S.V.Gole.
Respondents by Shri P.S.Lambat.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 1.11.1993.

Heard Shri S.V.Gole, counsel for the applicants
and Shri P.S.Lambat, counsel for the Respondents.

2. From the reply it is apparent that the order
dt. 19.7.1993 and 23.6.1992 have been cancelled and
reversion of the applicants has been set at ^{height} knot. They
have also been granted absorption in the equivalent grade
of Rs.1200-2240 in the category of Switchman.

3. Nothing therefore survives in the application.

Counsel for the applicants seeks a direction for
payment of costs. In the circumstances, since the
grievance has been remedied promptly, we make no
order as to costs. The application is disposed of.

N.K.Verma
(N.K.VERMA)
MEMBER(A)

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.